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**Legislative Assembly Secretariat  
National Capital Territory of Delhi**  
Old Secretariat, Delhi 110 054

F.No.19(14)/2017/LAS/ESTT./ 15300

Dated: 07.10.22

OFFICE MEMORANDUM

Subject: Amendment in the Recruitment Rules for the post of "Reporter" in  
Delhi Legislative Assembly Secretariat.

The undersigned is directed to say that as per Dept's O.M. No. AB-14017/61/2008-Estt(RR) dated 13.10.2015 the proposal for framing/amendment of Recruitment Rules are to be uploaded on the website of respective Ministries/Departments for 30 days for inviting comments from the stakeholders.

Therefore, the draft Recruitment Rules to the post of "Reporter", are to be uploaded on the website of Legislative Assembly, Delhi for information of stakeholders. All stakeholders are requested to go through the draft Recruitment Rules and furnish their comments, if any, to the undersigned within a period of one month from date of its uploading on the website. In case, no comments are received during the period, the Department will proceed further for taking necessary action for amendment of aforementioned draft Recruitment Rules.

Encl: As above

  
**Dy. Secretary (Admn.)/HOO**

To

All concerned stakeholders.

Copy to:-

- ✓ 1. The Sr. System Analyst, Delhi Legislative Assembly Secretariat, Delhi alongwith a copy of draft notification of RRs on the aforementioned post with the request to upload this draft notification on the website of this Secretariat.
2. Notice Board.
3. Guards file.

  
**Dy. Secretary (Admn.)/HOO**

**NOTIFICATION**

Dated:- the 2022

F.19(14)/2017/LAS/Estt.....:- In exercise of the powers conferred by the (proviso to Article 309 of the Constitution, read with the Government of India, Ministry of Home Affairs Notification No.F.27/59-Him(i) J dated the 13<sup>th</sup> July, 1959, and in supersession of notification No.F.19(46)/95-LA:7066 dated 10<sup>th</sup> September, 1997, notified by the Delhi Legislative Assembly Secretariat, National Capital Territory of Delhi regarding Recruitment Rules for the post of Reporter), the Lt. Governor of the National Capital Territory of Delhi, after prior consultation with the Union Public Service Commission, is pleased to make the amendments to the rules in the Schedule annexed hereto, regarding the method of recruitment and qualifications necessary for appointment to the post of Reporter in the Delhi Legislative Assembly Secretariat, National Capital Territory of Delhi, namely:-

1. **Short title and commencement:-** (i) These rules may be called the '**Reporter**' Recruitment Rules, 2022.  
(ii) They shall come into force on the date of their publication in the Delhi Gazette.
2. **Number of posts, its classification and level of pay matrix:-** The number of said post, its classification and level of the Pay Matrix attached thereto shall be as specified in columns 2 to 4 of the Schedule.
3. **Method of recruitment, age limit, qualifications etc:-** The method of recruitment, age limit, qualifications and other matters relating to the said posts, shall be as specified in columns 5 to 13 of the said Schedule.
4. **Disqualifications:-** No person;  
(a) Who has entered into or contracted a marriage with a person having a spouse living; or  
(b) Who, having a spouse living, has entered into or contracted a marriage with any person;  
shall be eligible for appointment to the said posts:  
Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for doing, so exempt any person from the operation of this rule.
5. **Power to relax:-** Where the Government is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, relax any of the provisions of these rules in respect of any class or category of persons.
6. **Saving:-** Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Schedule Tribes, Ex-servicemen and other special categories of persons in accordance with orders issued by the Government from time to time in this regard.

Contd...

**SCHEDULE**

Column No.		Rule Proposed in the Revised RRs.
1.	Name of the post	Reporter
2.	Number of posts	10 (2022) * Subject to variation dependent on workload.
3.	Classification	General Central Service, Group-"B" Non-Gazetted, Non-Ministerial.
4.	Pay Level in the Pay Matrix	Pay Level-7 (Rs.44900-142400/-) in the Pay Matrix
5.	Whether Selection post or Non-selection post	Not Applicable
6.	Age limit for direct recruits	Below 30 years (Relaxable for Government Servants upto 05 years in accordance with the instructions or orders issued by the Central Government ). <b>Note 1:</b> The crucial date for determining the age limit shall be as advertised by the DSSSB/Competent Authority.
7.	Educational and other Qualifications required for direct recruits	<b>Essential:</b> (i) Graduate from a recognised university. (ii) Speed in English Shorthand: 140 wpm and speed in English Typing: 50 wpm Or (ii) Speed in Hindi Shorthand : 140 wpm and speed in Hindi Typing : 50 wpm.
8.	Whether age & Educational Qualifications Prescribed for direct recruits will apply in the case of promotees.	Not applicable
9.	Period of probation, if any	Two Years for direct recruits
10.	Method of Recruitment whether by direct recruitment or by promotion or by deputation/ transfer and percentage of vacancies to be filled by various methods	Direct Recruitment falling which by deputation.
11.	In case of Recruitment by promotion/ deputation/ transfer, grades from which promotion/ deputation/ transfer to be made.	<b>Deputation :</b> Officers of the Central Government/State Government or Union territories : (a)(i) Holding analogous post on a regular basis in the parent cadre or department; or (ii) With 5 years' service rendered after appointment to the post on a regular basis in the pay level 6 of Rs. 35400-112400 or equivalent in the parent cadre or Department; and (b) possessing the essential qualification prescribed for direct recruits under column No. 7. <b>Note:-</b> Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Govt. shall ordinarily not exceed 3 years. The maximum age limit for appointment by deputation shall not be exceed <u>56 years</u> as on the closing date of the receipt of applications.

12.	If a DPC exists, what is its composition	<p>Group "B" Departmental Confirmation Committee for considering confirmation</p> <p>i) Addl. Chief Secretary (Transport)/ Pr. Secretary(Transport) : <b>Chairman</b></p> <p>ii) Secretary (LAS) : <b>Member</b></p> <p>iii) Spl./Addl. Secretary (Finance) : <b>Member</b></p> <p><b>Note:-</b> Senior most member of the Departmental Confirmation Committee shall act as Chairperson in case the notified Chairperson of the Committee happens to be junior to another member of the Committee.</p>
13.	Circumstances in which UPSC is to be consulted in making recruitment	Consultation with UPSC is not necessary.

( MUKESH C. SHARMA)  
DY. SECRETARY (ADMN)/HOO